

- Distribution of Broad Guidelines for Action Plans—Calendar of activities for Prevention and Control of Dengue to the States.

(d) to (f) The Dengue situation in the country is constantly reviewed/monitored by the Govt. of India in association with State Govts., Experts & Scientists on the basis of which appropriate measures for Prevention & Control of this disease are undertaken.

#### Statement

*Number of Dengue cases and Death  
State-wise during 1996, 1997*

State	1996		1997	
	Cases	Deaths	Cases	Deaths
Delhi	10252	423	273	01
Haryana	1631	54	54	0
Punjab	806	32	23	3
Karnataka	123	05	262	04
Maharashtra	3068	05	249	05
Uttar Pradesh	146	10	29	01
Tamil Nadu	491	16	264	21
Gujarat	14	0	05	0
Rajasthan			18	01
Total	16531	545	1177	36

#### Sale of spurious bottled water

2022. SHRI SATISH PRADHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there are innumerable complaints of spurious bottled water or mineral water marketed under the trade names of reputed manufacturers;

(b) if so, whether the Prevention of Food Adulteration Act has become ineffective in case of bottled water;

(c) whether Government propose to take stringent action against the manufacturers of spurious bottled water; and

(d) whether the biggest market for spurious bottled water are the railway commuters?

#### THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI SURESH PRABHU):

(a) The State of Manipur, Arunachal Pradesh, Assam, Andhra Pradesh, Bihar, Goa, Gujarat, Jammu, Karnataka, Kerala, Meghalaya, Orissa, Punjab, Rajasthan, Uttar Pradesh, Lakhsadweep, Daman, Sikkim, Andaman & Nicobar and NCT of Delhi have intimated that they have not come across any specific complaint of spurious bottled water under the trade names of reputed manufacturers. The standards of mineral water have been laid down under Prevention of Food Adulteration (PFA) Rules. The Food (Health) Authorities of States/UTs have been requested to intensify the vigil to check the quality of mineral water available in the market.

(b) and (c) At present the definition of food as outlined under the provision of PFA Act, 1954, does not include bottled water.

(d) Railways obtain Mineral Water supplies from the approved firms as per specifications laid down under the PFA Act and Rules. The supplies are Short-listed by a committee of senior administrative Officers on Zonal Railways.

#### Exemption certificates for import of medical equipment

2023. SHRI GOVINDRAO ADIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a large scale corruption in the issue of exemption certificates for import of costly medical equipment worth crores of rupees free of any customs duties was detected by Chandramouli Committee;

(b) if so, the details regarding the magnitude of duty evasion detected and names of persons and Hospital/Medical Institutes involved in the scam;

(c) the details regarding important observations made by the Committee against the higher ups involved; and

(d) the details of follow-up action taken/proposed against the persons involved and policy changes proposed in this regard?